

yield rates at all-India level. The national demonstrations by their very nature are intended to show the genetic production potentiality of new technology and have, therefore, the optimum yield levels.

(c) A number of steps are being taken to improve the output. These include increased coverage of area under high yielding varieties, adopting of improved package of practices, diversification of varieties, efficient use of water, increased use of fertilisers, need-based plant protection measures and development of technology suitable for problematic areas, adoption of remunerative price policy etc.

**Review of Licensing Policy to set up  
New Sugar Factories**

878. SHRI H. N. NANJE GOWDA :  
SHRI G. S. BASAVARAJU :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether there is a proposal under consideration of Government to review the licensing policy for setting up new sugar factories or expansion of existing units;

(b) if so, what is the existing licensing procedure in this regard;

(c) the details of the new licensing policy which is under consideration; and

(d) the extent to which the new licensing policy, if implemented, will boost the production of sugar and bring down prices of sugar in the open market ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) and (b). The licensing policy for setting up new sugar factories or expansion of existing units indicating the guidelines to be followed for licensing additional capacity during the Seventh Five Year Plan is being evolved. The existing guidelines are :

- (i) Expansion in existing units will normally not be permitted beyond 3500 TCD and only in exceptional cases and purely on merits and techno-economic considerations, with a view to establish agro-industrial complex that expansion beyond 3500 TCD would be permitted.

- (ii) Subject to economic feasibility, licensing of new sugar factories might be confined to districts where sufficient cane is grown at present but where no sugar factories are existing or have been licensed.

(c) The new licencing policy will be announced as and when finalised.

(d) Does not arise at present as the guidelines are yet to be concretised.

[*Translation*]

**Regularisation of Unauthorised Colonies  
of Outer Delhi**

879. SHRI BHARAT SINGH : Will the Minister of WORKS AND HOUSING be pleased to state whether Government propose to regularise after conducting re-survey of those unauthorised colonies of outer Delhi, in which lakhs of houses were constructed prior to 1981 which still remain to be regulated out of 612 such colonies ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : The list of 612 colonies was subsequently revised to 607 colonies for consideration in accordance with the Government orders to regularise unauthorised colonies covering residential and commercial structures constructed therein upto 30-6-1977 and 16-2-1977 respectively on the basis of surveys already conducted for the purpose. 537 of these colonies have already been regularised, the cases of 56 colonies have been rejected while the cases of the remaining 14 colonies are being processed by the DDA and MCD. There is no proposal to conduct any re-survey of these colonies.

[*English*]

**Loss due to Floods in the Country**

880. SHRI AMAR ROYPRADHAN :  
SHRI UTTAM RATHOD :  
SHRI VILAS MUTTEMWAR :  
SHRI BALRAM SINGH YADAV:  
SHRI K. RAMACHANDRA  
REDDY :  
SHRI SRI HARI RAO :

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :